The company executed legal agreement with Joint Chief Controller of Imports & Exports, Madras on 26.8.1986. As such, the export obligation in this case commenced with effect from 1.3.1988 and will run upto end of February, 1993 by which time the company is required to fulfil tYieir export obligation undertaken by them.

(b) No, Sir.

145

- (c) Yes, Sir.
- (d) Ml/s. Kothari General Foods Corporation Ltd. have executed a legal undertakings in terms of the provosions contained in the handbook of imports and exports procedure 1985-88 i_n the prescribed form tp meet its export commitment of Rs. 99.60 crores over a period of 5 years with the Joint Chief Controller of Imports and Exports Madras.

Recommendations about the pay scales alnd other amenities for the agricultural scientist

1008. SHRI ATAL BIHARI VAJPAYEE: Will the Minister of AGRICULTURE be pleased to state:

- (a) what are the recommendations of the M. V. Rao Committee about the pay scales and other amefnities for the agricultural Scientists;
- (b) when these recommendations ware submitted to Government and since then what reliefs have been provide'4 to the Scientists; and
- (c) what is Government's response to each of the recommendations?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURAL RESEARCH AND EDUCATION IN THE **MINISTRY** OF (AGRICULTURE (SHRI HARI KRISHNA SHASTRI): (a) Dr. M. V. Rao Committee recommended that out of the! various pay packages available, the University Grants Commission scales of pay were by far the most appropriate to be adopted for ICAR system as a total package, the condition that rules and 'subject to as applicable regulations to University teachers including inter alia for purposes of recruitment, promotion and career advancement should be adopted in ICAR.

- (b) The Committee submitted its re port on the 17th July, 1987 to the President, ICAR. Following reliefs nave been provided to the Scientists: e
 - (1) Interim relief at the rate of 20 per cent of the basic pay w.e.f. 1.4.1986.
 - (2) Paymeint of increased D.A. w.e.f. 1.7.1986.
- (c) Government have decided that the U.G.C. package may be: extended to ICAR Scientists engaged in teaching, re search and extension. The U.G.C pack age will have to be applied without any alteration i.e. the recruitment qualifica tions, promotion policy and appointments at various levels on all India competition basis etc., etc.

क्षतिपस्त धान की खरीद

1009. श्री सोहन लाल घुसिया: श्री दुर्गा प्रसाद जामुदा:

वया खाद्य और नागरिक पूर्ति मंत्री यह बताने की ुपा करेंगे कि :

- (क) सरकार किन-किन जिलों में क्षतिग्रस्त धान को खरीदने का विचार रखती है, क्या ऐसा पहले कभी हुन्ना है ;
- (ख) ग्रन्हें किस्म के धान तथा क्षति-ग्रस्त धान के तलनात्मक मृत्य क्या-क्या है ;
- (ग) क्षतिग्रस्त धान में से कितने प्रतिशत चावल प्राप्त होने का अनुमान है ल्या किन-किन राज्यों में इस चावल का लोगों में उपभोग हेत वितरण किए जाने का विवार है; और
- (घ) क्या क्षतिग्रस्त धान में से प्राप्त होने वाला ऐसा चावल मानव उनमीग के लिए उपयुक्त है ?

खाद्य ग्रीर नागरिक पूर्ति मंदालय में (श्री जी० एल० बैठा) : 147

(क) भारत सरकारका किसी क्षतिग्रस्त धानको वरीदारी करने का विचार नहीं है।

(ख) सं (घ) प्रश्न ही नहीं उठते।

Demand_s of farmers

1010. SHRI M. S. GURUPADASWAMY: Will the Minister of AGRICULTURE be pleased to state:

- (a) whether Government are aware of the recent agitation of FARMERS and their Rally in Delhi held en the 25th Oc tober, 1988;
 - (b) if so, what were their demands; and
- (c) whether Government have conside¹-red any of the demands?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINIS TRY OF AGRICULTURE (SHRI SHYAM LAL YADAV):(a) Yes, Sir.

- (b) A statement is laid on the Table of the House. [See below].
- (c) The demands of the farmers have been examined. Remunerative prices are assured through minimum surpport|procu-rement prices for agricultural commodities. While fixing minimum support|procu-rement prices it fe elnsured that the price covers the cost of production and also provides a reasonable margin of profit to give incentive to farmer-; for investment and adoption of improved technology. The views of the farmers are fully considered by th? Commission for Agricultural Costs and Prices and its reports are published.

There is no levy on crops on farmers. Writing off of loans and land revenue is for the State Governments to consider. The withdrawal of court cases|prohibitory orders against farmers is a matter within the States' purview. The Electricity & Water rates are determined by the State Governments. These are considerably subsidised. There are regular Plan schemes for drought proofing and there is also a National Programme on flood control.

Statement

Demands made by Bhartiya Kissan Union Demands

Problems of farmers relating to crops

(a) Farmers should be provided remunerative prices for their produce. The price should be determined after adding 12 per cent profit over the cost of production. In future the price should vary: according to the! price index numbers.

Whilj; determining the cost production the Commission for Agricultural Costs and Price (CACP) should hold public hearing and publish its report and data. It may be made clear that the cost of production i should include the wages of dach worker and each person who is working on farm which should be at par with the salary of a jawan.

- (b) Abolition of levy on crops.
- (c) No restriction be imposed on the inter-State moveme'nt of crops throughout the country.

Remission of Loans

- (a) Dues of loans advanced by Government, banks of cooperative societies to farmers may be written-off.
- (b) Electricity rate for agricultural use should be uniform throughout the country.
- (c) Court cases and prohibitory orders imposed on farmers in connection with different movements of peasants in the country should be withdrawn.
- (d) Governm:nt due;s, electricity charge', water charges and land revenue in of farmers of Uttar Pradesh which became due during the drought period should be written off.

Permanent arrangements may be made to mitigate the loss caused en account of flood, drought and other natural calamities.